

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOT ROAD, BOMBAY 1

R.P. NO. 151/92 in CP
IN O.A. NO. 599/90

NAGPUR TELEPHONE CASUAL
LABOUR UNION THROUGH ITS
PRESIDENT MS. SULEKHA KUMBHARE
AND 2 ORS.

APPLICANTS

V/s

UNION OF INDIA & 3 ORS.

RESPONDENTS

Coram: Hon. Shri Justice S.K. Dhaon, Vice Chairman
Hon. Ms. Usha Savara, Member (A)

TRIBUNALS ORDER: (By Circulation)
(Per: S K Dhaon, Vice Chairman)

Dated: 1.3.93

This is an application praying ^{for} the order passed by us on 16.7.92 disposing of the C.P. No.45/92 may be reviewed.

We have gone through our order and to-day we have gone through the contents of the Review application. We do not find any error, much less an error apparent on the face of record, in our order.

It is doubtful whether an application for review lies from an order passed on a contempt application. However, since we are disposing of the application on merits we do not consider it necessary to enter into this question.

We are disposing of this application by adopting the process of circulation which is permissible under the rules.

The review application is rejected.

Usha Savara
(Usha Savara)
Member (A)

S.K.D
(S.K.Dhaon)
Vice Chairman